taken after the report of the Committee has been received and considered.

ALL-INDIA TAXATION COUNCIL

- 7. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:
- (a) whether Government propose to set up an All-India Taxation Council;
- (b) if so, who will be the members of the Council: and
 - (c) what will be its constitution?

THE MINISTER FOR FINANCE (SHRI T. T. KRISIINAMACHARI): (a) to (c). No decision lias been taken on this matter.

SMUGGLED GOLD SEIZED NEAR CANNANORE

- 8. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:
- (a) how many persons have so far been arrested in connection with the seizure of 32,340 tolas of smuggled gold at Tallath near Cannanore in August 1956; and
- (b) the sources from which this gold was brought into India?

THE MINISTER FOR FINANCE (SHRI T. T. KRISHNAMACHARI): (a) Four persons have so far been arrested in connection with the seizure of 32,089| tolas of smuggled gold at Tallath near Cannanore in August 1956.

(b) This gold is believed to have been brought into India by Arab sailing vessels coming from the Middle East.

STATEMENT R E G A R D I N G REPLY TO THE SUPPLEMENTARY QUESTION ON STARRED QUESTION NO. 263. ANSWERED ON THE 16TH AUGUST 1956.

MARRIED ACCOMMODATION TO DEFENCE SERVICES PERSONNEL

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):

Sir, in reply to the second Supplementary Question asked by Shrimati Violet Alva, arising out of Starred Question No. 263, asked on 16th August 1956 regarding married accommodation. 1 stated that we have in this Five Year Plan allotted funds to the tune of Rs. 168 crores. I wish to inform this House that this figure represents the cost of the total requirements of accommodation of all types and not the actual allotment. The sum earmarked in the Second Five Year Plan for accommodation is Rs. 89 crores. •

OBITUARY REFERENCE-DEMISE OF SHRI SRINARAYAN MAHTHA

MR. CHAIRMAN: I have to draw your attention to the sudden passing away of one of our respected Members-Shri Sri Narayan Mahtha. He was a Member of this Council over a period of four years. He was a Member of the previous Council of States from 1937 to 1947 and he represented our country at the Second Session of the United Nations General Assembly. He held many other offices—on the Press Laws Enquiry Committee,- Syndicate and Senate of Patna University etc. Though he rarely spoke in this House, whenever he did so, he was listened to with great attention and he spoke with authority and knowledge. We are sorry to miss him. I wish you to stand for a minute to show our sense of sorrow.

(The House stood in silence for a minute.)

MR. CHAIRMAN: Thank you. I will send a communication to the members of his family expressing our deep sense of sorrow.

RESIGNATION OF SHRI SARDAR SINGH OF KHETRI AND SARDAR DARSHAN SINGH PHE-RUMAN. MEMBERS OF RAJYA SABHA.

MR. CHAIRMAN; I have to inform hon. Members that Shri Sardar

Singh of Khetri has resigned his seat in the Rajya Sabha with effect from 16th September 1956 and Sardar Darshan Singh Pheruman has resigned his seat with effect from 22nd October 1956.

Bills assented to

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I lay on the Table a statement showing the Bills passed by the Houses of Parliament during the fourteenth session of the Rajya Sabha and assented to by the President.

STATEMENT

- The Hindu Minority and Guardianship Bill, 1956.
- 2. The Inter-State Water Disputes Bill, 1956.
- 3. The Multi-Unit Co-operative Societies (Amendment) Bill, 1956.
- 4. The Indian Lac Cess (Amendment) Bill, 1956.
- 5. The Industrial Disputes Amendment and Miscellaneous Provisions) Bill, 1956.
- 6. The States Reorganisation Bill, 1956.
- ' 7. The Reserve Bank of India (Amendment) Bill, 1956.
 - 8. The Code of Criminal Procedure (Amendment) Bill, 1956.
 - The Bihar and West Bengal (Transfer of Territories) Bill. 1956.
- 10. The Industrial D i s p u t e s (Amendment) Bill. 1956.
- 11. The Securities C on tracts (Regulation) Bill, 1956.
- 12. The Appropriation (No. 3) Bill, 1956.

- 13. The Appropriation (No. 4) Bill, 1956.
- 14. The Newspaper (Price and Page) Bill, 1956.
- 15. The Travancore-Cochin appropriation (No. 2) Bill, 1956.
- 16. The Indian Coconut Committee (Amendment) Bill. 1956.
- 17. The National Highways Bill, 1956.
- 18. The River Boards Bill, 1956.
- The Indian Cotton Cess (Amendment) Bill., 1956.
- 20. The Indian Institute of Technology (Kharagpur) Bill, 1956.
- 21. The Government Premises (Eviction) Amendment Bill, 1956.
- 22. The Lok Sahayak Sena Bill, 1956.
- 23. The Indian Post Office (Amendment) Bill, 1956.
- 24. The Supreme Court (Number of Judges) Bill, 1956.
- 25. The State Financial Corporations (Amendment) Bill, 1956.
- 26. The Public Debt (Amendment) Bill, 1956.
- 27. The Central Excises and Salt (Amendment) Bill, 1956.
- 28. The Indian Railways (Amendment) Bill, 1956.
- 29. The Representation of the People (Third Amendment) Bill. 1956.
- The Khadi and Village Industries Commission Bill, 1956.
- 31. The Jammu and K a s h m i r (Extension of Laws) Bill, 1956.
- 32. The Scheduled Castes and Scheduled Tribes O r d e r s (Amendment) Bill, 1956.
- 33. The Constitution (Seventh Amendment) Bill, 1956.